

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21933 of 2015

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-58-15-16 dated 29.05.2015 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals - III), Cochin.)

M/s. Sooryaprabha Hotels Pvt. Ltd.

TC 4/248 (2), GNRA, A-18,
Gokul Road,
Kowdiar P.O.,
Trivandrum – 695 003.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise, Customs
Service Tax (Appeals – III)**

C.R. Building, I.S. Press Road,
Cochin – 682 018.

.....**Respondent(s)**

APPEARANCE:

Mr. Vasu Baid, Chartered Accountant (CA) for the Appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21086 /2025

Date of Hearing: 25.07.2025.

Date of Decision: 25.07.2025.

PER : P.A. AUGUSTIAN

Learned Chartered Accountant (CA) for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the

availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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